

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 281/TD/2024**

- Subject : Application under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
- Petitioner : REC Power Development & Consultancy Limited (RECPDCL)
- Date of Hearing : **10.10.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vipin Gupta, RECPDCL  
Shri Neeraj Singh, RECPDCL  
Shri Mukul Agarwal, RECPDCL  
Shri Paritosh, RECPDCL

**Record of Proceedings**

The representative of the Petitioner submitted that the present application had been filed for the grant of a Category I licence for the inter-State trading of electricity. He further submitted that the Petitioner has complied with all the requirements prescribed in the Trading Licence Regulations.

2 Considering the submissions made by the representative of the Petitioner, the Commission directed the Petitioner to furnish the audited special balance sheet on any date falling within 30 days immediately preceding the date of filing of the present application, on affidavit, within two weeks.

3. The Petition will be listed for hearing on **12.11.2024**.

**By order of the Commission**  
Sd-  
(T.D. Pant)  
Joint Chief (Law)